

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1

MP/ IA 78 of 2020 in TP 171 of 2019 [CP(IB) 218 of 2018]

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2020

Name of the Company: Jagdish Kumar Parulkar RP For Rai Homes
Universal Pvt Ltd

Section: Section 12(2) of IBC,2016

ORDER

Learned Counsel Mr. Aditya J Pandya appeared for the Applicant.

IA No. 78 of 2020 filed by RP to extend the Corporate Insolvency Resolution Process Period by 60 days. We heard learned Counsel. He submits that there are six Resolution Applicants who have shown, interest and filed EOI which are under consideration of COC. Thus, it appears to us that there are all chances of resolution of the Corporate Debtor. So, keeping in view in the pandemic situation prevailing and also Resolution passed by COC with 75% vote, we allow this application. Accordingly, Corporate Insolvency Resolution Process period stands extended for 60 days from the date of this order.

Hence, this IA No. 78 of 2020 stands disposed of.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 10th day of July, 2020.

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